

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 364/TT/2014**

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for 400 kV D/C Dhauliganga HEP Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly(UPPCL) in Northern Region.

Date of Hearing : 23.11.2015.

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 Others

Parties present : Shri S.K. Niranjana, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Anshul Garg, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K Venkatesan, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri B.L Sharma, JVVNL  
Shri Vinod Yadav, JVVNL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for 400 kV D/C Dhauliganga HEP Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly(UPPCL) in Northern Region;
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- b) The transmission charges for the instant Assets were approved by the Commission vide Order dated 10.2.2011 in Petition No. 233/2010;
- c) Additional capital expenditure has been claimed for ₹5.30 lakh during 2009-14 tariff period on actual basis and ₹115.31 lakh during 2014-19 tariff period on estimation basis, towards balance and retention payments; and
- d) Annual lease/rent was allowed to be recovered from the beneficiaries on monthly basis vide order in review Petition No. 72/2007. Accordingly, annual rent may be allowed for 2014-19 period.

2. The Commission directed the petitioner to submit the replies to the remaining queries sought vide letter dated 16.11.2015 on affidavit with copy to respondents by 3.12.2015. The Commission further directed that the above information should be filed by the date indicated, failing which the matter would be decided on the basis of the information already available on record.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

